

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

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O.A.NO.1204/2004

New Delhi this the 17th day of May, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. A. Singh, Member (A)

S.R. Bodwal,
S/o Shri Purushottam Lal,
Working as C.I.T.,
Northern Railway,
New Delhi.

...Applicant.

(By advocate: Shri R.K. Shukla)

VERSUS

1. Union of India through
The General Manager,
Northern Railway Headquarters,
Baroda House,
New Delhi-110001.
2. The Chief Commercial Manager (G),
Northern Railway Headquarters,
Baroda House,
New Delhi-110001.
3. The Additional Divisional Railway Manager (OP),
Northern Railway, D.R.M. Office,
State Entry Road, Paharganj,
New Delhi; and
4. The Sr. Divisional Commercial Manager,
Northern Railway, Baroda House,
New Delhi.

... Respondents.

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

During the course of the submission, learned counsel for the applicant states that a revision petition against the order passed by the disciplinary and the appellate authorities is pending before the General Manager, Northern Railway.

2. When the rights of the respondents are not likely to be affected, we deem it unnecessary to issue

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a show cause notice while disposing of the present application.

3. It is directed that respondent no.1 should consider the said revision petition and pass an appropriate speaking order preferably within four months from the date of receipt of a certified copy of the present order. Even if the revision petition has already been disposed of, the applicant may be intimated of the said order. The O.A. is accordingly disposed of.



(S.A.Singh)
Member(A)



(V.S.Agarwal)
Chairman

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